

SHRI S.M. BANERJEE Kindly make these observations when he is here; otherwise, he will again raise it

MR. SPEAKER He was actually moving his hands to and fro like this, and honestly, without any aspersion, I was myself thinking and I was asking him not to do so and was asking him to explain his question more clearly. But before I could do it, Shri S Mohan Kumaramangalam got up. We have sometimes to tolerate humour, wit, sarcasm and all that. But since yesterday, I have felt that I shall think ten times before acting in the same manner. Our temper runs unnecessarily high sometimes. Bitter things can be said, and bitter things can be replied to in a better and calmer way. This is Parliament where we are sitting, and if we lose our tempers, what about the younger generation? So, all of us, including myself, should try to cool down.

If anyone feels angry, I would request him to just leave for an hour, there are number of glasses of water kept there in the lobby and let him just have a sip and then come here.

For me, if you allow me, I will keep a glass of water here because I cannot go out.

We now pass on to the next time

DR KAILAS I was standing on behalf of my party. But I could not get a chance to speak

13.00 hrs.

RE RUIL 377

SHRI JYOTIRMOY BOSU (Diamond Harbour). On 31 July 1972 I had given a notice under rule 377. I was told to wait for two days; I have waited for four days. It is a very brief matter.

MR. SPEAKER : I am sorry. In regard to rule 377, we committed a mistake. In the beginning, this rule was meant to accommodate matters not falling within questions, short notice questions, adjournment motions, calling attention motions or any other substantive motion. There is a thin line between a point of order and other matters. Therefore, the Speaker was authorised to accommodate it under this rule.

Now Shri Banerjee in his very persuasive manner sometimes persuades me saying 'This is a simple thing. I just want to say to say a word'.

SHRI DINEN BHATTACHARYYA (Serampore). You have a weakness for him.

MR. SPEAKER Yes. By and by like calling attention motions, this has developed. I have read the history of calling attention motions. I was associated with it. It was allowed because sometimes adjournment motion was not allowed. The member was permitted to ask one question for clarification. Then the clarification got prolonged, became a speech. Also the question became elongated into (a), (b), (c) and so on. This is what the calling attention motion has become now.

As I said, this poor 377 was just a thin line between a point of order and other motions. I am not going to disclose the names, but quite a number of members have come to me representing that is not meant for that. It should be used by a member once a week. If the matter is very urgent, he can write. There is a lot of other procedures available. The member can table a motion, a short notice question, other question, he can make use of the calling attention procedure, he can send it in any other form. Or the no-day-yet named motion procedure may be availed of. But let not this poor innocent 377 be exploited.

SHRI JYOTIRMOY BOSU : You have said 'Do not get up during zero hour without writing to me in advance'. I have done so.

MR. SPEAKER Let him send a motion or question

SHRI JYOTIRMOY BOSU : We do not just get up without giving prior notice. We take recourse to this civilised method of writing to you, trying to draw attention to an important matter. Today this is a very important matter. I just want a minute to place it before you for invoking your good offices.

MR. SPEAKER He will be speaking without my permission.

SHRI JYOTIRMOY BOSU As I have said, I sent a letter on 31st July and have waited for four days

MR. SPEAKER : I do not remember when he sought my permission. He has 101 matters on his fingers

SHRI JYOTIRMOY BOSU : That is true. That is why I have been sent here.

MR. SPEAKER : Are others also not sent here on the same consideration?

SHRI JYOTIRMOY BOSU I will not take more than a minute

MR. SPEAKER : He can send a motion. I will put it before the Committee. Or he may send any other notice. But do not exploit 377.

SHRI JYOTIRMOY BOSU : How do we raise an issue during zero hour?

MR. SPEAKER : This matter was discussed in the last session also. We had allotted 3 hours, but then it took 8 hours. Now he is coming again with it. Why not do like that, as he came earlier?

SHRI S. M. BANERJEE : Sir, I have no desire to oppose your ruling. But one

difficulty is this. Previously Call Attention Notices were given Apart from Call Attention Notices, Short Notice Questions were given for acceptance by the Ministry. Now, the total number of Starred Questions have been reduced from 50 or 60 to 20. The Unstarred Questions have not been taken seriously, knowing fully well that the half-an-hour discussions may sometimes be there. I am only submitting that, knowingly or unknowingly—I do not know—these are within our rights, but our rights are being curtailed.

MR. SPEAKER . You may raise it in the Rules Committee and invite my attention to it

श्री अटल बिहारी वाजपेयी (ग्वालियर) : 377
के अन्तर्गत एक माघ मसला कभी कभी उठान की माग्रा दे दिया करें। दिल्ली में पंद्रह दिन से राशन की दुकानों पर चीनी नहीं मिल रही है। दुकानों पर चीनी नहीं है। जा मिले दिल्ली को चीनी देती थी उन्होंने चीनी देना बन्द कर दिया है। कार्मिक एजेन्स मैंने कहा था कि इस पर नेन दीजिये लेकिन आपने इजाजत नहीं दी। फिर भी मैंने उठा लिया इस मामले को, आपकी मेहरबानी। इस पर आप कार्मिक एजेन्स मजूर कर लें। पंद्रह दिन से चीनी की दुकानों पर चीनी नहीं मिल रही है।

SHRI JYOTIRMOY BOSU : The sugar price is Rs. 4 per kilo today.

अध्यक्ष महोदय : दिल्ली के बारे में मुझे कोई एतराज नहीं है और अगर कोई भोजन या जायें। लेकिन जिस बात को हाउस बार बार डिस्कस कर चुका है, उसको तो 377 के अन्तर्गत खाना ठीक नहीं है। बनर्जी माहब कभी कभी जब कहते हैं कि दो हप्ता बर्कर अनएम्प्लायड हो गये हैं, फैंक्ट्री बन्द हो गई है तो मैं भी सोचता हू कि क्वेश्चन का जवाब आते देर ही जायेगी और मैं हमेशा एग्जाउट कर देता हू। लेकिन जो चीज बली या रही है इतनी देर से और हमको पांच साल रहना है, उसके लिये 377 का सहारा लेना तो ठीक नहीं है।

SHRI JYOTIRMOY BOSU . Sir, I will take only one minute. This is an important matter. The Government has taken over Balmer Lawrie—

MR SPEAKER You are speaking without my permission. You can send a motion.

SHRI JYOTIRMOY BOSU I have given notice.

MR SPEAKER I am allowing it under Rule 377.

SHRI JYOTIRMOY BOSU I was told you will allow me to raise it after two or three days. Five days have gone.

MR SPEAKER The news appeared yesterday in *Hindustan Times*. You are basing it on that.

SHRI JYOTIRMOY BOSU This is a different issue.

MR SPEAKER I can allow half-hour discussion on it, if you give notice to me.

SHRI JYOTIRMOY BOSU Thank you. I have already given notice.

— — —

13.08 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER FINANCE ACT etc

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

- (1) A copy of Notification No G S R 273 (E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1972 under Section 51 the Finance (No 2) Act, 1971. [Placed in library See No LT-3247/72]

- (2) A copy of Notification No G S R 294(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1972, under sub-section (5) of section 62 of the Finance Act, 1972 [Placed in library See No LT-3248/72]

- (3) A copy of Notification No G S R 290(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1972 under sub-section (5) of section 65 of the Finance Act, 1972 [Placed in library See No LT 3249/72]

- (4) A copy of the Securities Contracts (Regulation) Amendment Rules, 1972 (Hindi and English versions) published in Notification No G S R 685 in Gazette of India dated the 10th June, 1972, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956 [Placed in library See No. LT-3250/72]

- (5) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 —

- (i) The Post Office Savings Banks (Fifth Amendment) Rules, 1972, published in Notification No. G S R 566 in Gazette of India dated the 20th May, 1972.

- (ii) The Mysore Government Savings Banks (Amendment) Rules, 1972, published in Notification No G S R 750 in Gazette of India dated the 17th June, 1972 [Placed in library See No LT-3251/72]

- (6) A copy of the Emergency Ruks (Goods) Insurance (Second Amend-